

# The Arunachal Pradesh Gazette

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### ARUNACHAL PRADESH LEGISLATIVE ASSEMBLY SECRETARIAT **ITANAGAR**

The 14th October, 2017

No. LA/BILL-13/2017.—The following Bill introduced in the Arunachal Pradesh Legislative Assembly on the 14th October, 2017 is published under Rules, 73 of the Rules of Procedure and Conduct of Business in Arunachal Pradesh Legislative Assembly for general information.

BILL No. 11 OF 2017

## THE ARUNACHAL PRADESH SALARIES, ALLOWANCES OF **MINISTERS (AMENDMENT) BILL, 2017**

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#### **BILL**

further to amend the Arunachal Pradesh Salaries, Allowances of Ministers Act, 1983 (No. 6 of 1983).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Sixty-eight Year of the Republic of India as follows:

1. (1) This Act may be called the Arunachal Pradesh Salaries, Allowances Short title, of Ministers (Amendment) Act, 2017.

extent and commencement.

- (2) It shall come into force at one.
- In the Arunachal Pradesh Salaries, Allowances of Ministers Act, 1983 Amendment (hereinafter referred to as the Principal Act), in section 2, for clause (e), of Section 2. the following shall be substituted namely:-

- "(e) "Minister" means a Minister appointed under Article 164 of the Constitution and includes the 'Chief Minister', 'Deputy Chief Minister', 'Minister of State' and the 'Deputy Minister".
- In the Principal Act, for section 3, the following shall be substituted,-

Substitution of Section 3.

"3. On and from the date of Commencement of the Arunachal Pradesh Salaries, Allowances of Ministers (Amendment) Act, 2017, there shall be paid to the Chief Minister a composite salary of Rupees one lakh thirty thousand per mensem, Deputy Chief Minister, a composite salary of rupees one lakh twenty eight thousand per mensem, Ministers (including the Leader of Opposition) a composite salary of one lakh twenty six thousand per mensem, Ministers of State a composite salary of Rupees one lakh twenty four thousand per mensem and to the Deputy Ministers a composite salary of rupees one lakh twenty two thousand per mensem.

Provided that, the other perks, facilities, incentives and nonquantifiable allowances which are not specified in the Act shall be regulated by an executive order as per actual or at such rate with ceiling limit as the State Government may determine from time to time as may be deemed appropriate."

4. In the Principal Act, section 4, 5, 6, 7, 8 and 9 shall be deleted.

Deletion of Sections 4,5,6,7,8 and 9.

Dated Itanagar, the . . . . October, 2017.

M Lasa Secretary, Legislative Assembly, Arunachal Pradesh, Itanagar.